

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1359**

**TO BE ANSWERED ON DECEMBER 19, 2022**

**HOUSING FOR THE LOWER INCOME MIGRANTS**

**NO. 1359. SHRI M. MOHAMED ABDULLA:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) details of the Lower Income Migrants (LIMs) living in informal settlement in the country, State-wise;
- (b) whether Government is planning for the new housing policies for lower income migrants workers in the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(SHRI KAUSHAL KISHORE)**

(a) to (d): ‘Land’ and ‘Colonisation’ are State subjects. Schemes related to provide housing in their respective areas are implemented by States/Union Territories (UTs). Thus, all data pertaining to people living in informal settlements including lower income migrants are maintained by respective State/UT Governments. However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs through Pradhan Mantri Awas Yojana-Urban (PMAY-U) to provide pucca house with basic amenities to all eligible urban households across the country with the vision of Housing for All. Under PMAY-U, as on 12<sup>th</sup> December 2022, a total of 1.20 crore houses have been sanctioned of which, 1.06 crore are grounded and 65.5 lakh are completed. The Mission has been extended till 31<sup>st</sup> December 2024 for completion of already sanctioned houses and the Ministry is well poised to achieve this target within stipulated timeframe. State/UT wise details of houses sanctioned, grounded and completed under PMAY-U are at Annexure.

Further, MoHUA is implementing Affordable Rental Housing Complexes (ARHCs) as a sub-scheme of PMAY-U since 2020. The Scheme is being implemented through following two Models:

Model-1: Utilising existing Government funded vacant houses in cities by converting them into ARHCs under Public Private Partnership mode or by public agencies,

Model-2: Incentivising Private/Public Entities to Construct, Operate and Maintain ARHCs on their own available vacant land.

Beneficiaries under the Scheme are from Economically Weaker Section (EWS)/Low Income Group (LIG) who are urban migrants/poor. They include labour, urban poor (street vendors, rickshaw pullers, other service providers etc.), industrial workers, and migrants working with market/trade associations, educational/health institutions, hospitality sector, long term tourists/visitors, students or any other persons of such category.

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**State/UT wise details of houses sanctioned, grounded for construction  
and constructed under PMAY-U**

[as on 12th Dec, 2022]

Sr. No.	Name of the State/ UT	Houses Sanctioned (Nos)	Houses Grounded (Nos)	Houses Completed/ Delivered (Nos)
1	Andhra Pradesh	20,74,770	19,19,301	6,56,529
2	Bihar	3,27,321	3,09,603	99,523
3	Chhattisgarh	3,06,043	2,58,096	1,56,730
4	Goa	3,150	2,995	2,892
5	Gujarat	10,60,383	9,21,328	7,29,948
6	Haryana	1,66,762	91,482	56,096
7	Himachal Pradesh	13,249	12,839	8,592
8	Jharkhand	2,34,369	2,14,343	1,16,620
9	Karnataka	7,06,352	5,98,798	2,83,150
10	Kerala	1,66,661	1,32,925	1,05,558
11	Madhya Pradesh	9,60,261	8,98,327	5,64,274
12	Maharashtra	15,11,619	10,02,773	6,76,198
13	Odisha	2,13,846	1,67,857	1,16,251
14	Punjab	1,32,916	1,05,463	59,367
15	Rajasthan	2,76,766	1,89,143	1,42,219
16	Tamil Nadu	6,88,862	6,30,792	4,84,709
17	Telangana	2,49,467	2,39,424	2,12,860
18	Uttar Pradesh	16,89,827	15,25,980	11,89,146
19	Uttarakhand	62,763	43,541	25,833
20	West Bengal	6,91,150	5,20,994	3,01,933
<b>Sub- total (States) :-</b>		<b>1,15,36,537</b>	<b>97,86,004</b>	<b>59,88,428</b>
21	Arunachal Pradesh	9,002	8,539	3,956
22	Assam	1,61,478	1,56,037	65,227
23	Manipur	56,037	47,174	9,342
24	Meghalaya	4,759	3,778	1,099
25	Mizoram	40,756	38,437	6,020
26	Nagaland	32,335	32,100	10,969
27	Sikkim	704	579	195
28	Tripura	94,162	81,605	62,632
<b>Sub- total (N.E. States) :-</b>		<b>3,99,233</b>	<b>3,68,249</b>	<b>1,59,440</b>
29	A&N Island (UT)	378	378	47
30	Chandigarh (UT)	1,271	1,197	1,136
31	UT of DNH & DD	10,481	9,565	7,783
32	Delhi (UT)	30,195	28,710	27,525
33	J&K (UT)	49,146	47,293	16,336
34	Ladakh (UT)	1,366	1,074	647
35	Lakshadweep (UT)	-	-	-
36	Puducherry (UT)	16,394	16,033	7,475
<b>Sub- total (UT) :-</b>		<b>1,09,231</b>	<b>1,04,250</b>	<b>60,949</b>
<b>Grand Total* :-</b>		<b>120.45 Lakh**</b>	<b>106.60 Lakh*</b>	<b>65.50 Lakh*</b>

\* Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.

\*\* Out of 122.69 lakh houses sanctioned as on 31.3.2022, 2.24 lakh non-starter houses have been curtailed by some States against which States to put up new proposals under BLC